

DIVISION BENCH

ITEM NO.147

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.56/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MANOHAR LEATHERATA PVT. LTD. & ANR. V/S ROC, KANPUR.
UNDER SECTION	252(3) R/W 248 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shahid Kazmi, Adv. : *For the Petitioner*

NONE : *For the RoC*

Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*
with Sh. Niraj Kumar Singh, Adv.

ORDER

Ld. Counsel representing the Petitioner as well as the Income Tax Department are present physically. However, none present for the ROC.

- 1.** After arguing for some time, the Ld. Counsel representing the Petitioner seeks and is granted two weeks time to address further arguments.
- 2.** Let the matter be adjourned for further hearing on 2nd May, 2024 and to be taken up at 02:30 PM.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*